

**GOVERNMENT OF INDIA**  
**MINISTRY OF AGRICULTURE AND FARMERS WELFARE**  
**DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE**

**LOK SABHA**  
**UNSTARRED QUESTION NO. 2035**  
TO BE ANSWERED ON 11<sup>th</sup> MARCH 2025

**MEASURES TO PROTECT AGRICULTURE AREAS FROM INDUSTRIAL WASTE**

2035. SHRI HARENDRA SINGH MALIK:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि और किसान कल्याण मंत्री be pleased to state:

- (a) whether any measures have been taken to protect agricultural areas getting polluted by industrial waste in the western Uttar Pradesh, including Muzaffarnagar district;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether there is any process for compensating the farmers for their agricultural land which has got barren due to industrial waste; and
- (d) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

MINISTER OF STATE FOR AGRICULTURE AND FARMERS WELFARE  
कृषि और किसान कल्याण राज्य मंत्री (SHRI RAM NATH THAKUR)

(a) to (d): As reported by State government of Uttar Pradesh, the UP Pollution Control Board regularly inspects polluting industries, including in Muzaffarnagar. Third party inspections by authorized technical institutions are also conducted to check Grossly Polluting Industries. Additionally, Online Continuous Effluent Monitoring System is installed at outlets of ETP in Grossly Polluting Industries.

There is no provision for compensation of agricultural land that has got barren. However, in order to maintain land fertility and conserve soil, Department of Land Resources has sanctioned 56 Watershed projects covering 2.64 lakh hectares in Uttar Pradesh under Watershed Development Component of Pradhan Mantri Krishi Sichayee Yojna.